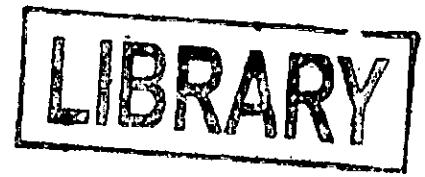


CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 710 of 2013

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member

SUDAMA CHOWDHURY

VS

UNION OF INDIA & ORS. (E.RLY.)

For the applicant : Mr.C.Sinha, counsel

For the respondents : Mr.P.Kumar, counsel

Order on : 14.1.16

O R D E R

This matter is taken up in the Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

2. The applicant seems to be aggrieved in regard to orders passed in eviction proceedings by an Estate Officer whereby damage rent of Rs.1,96,315/- has been assessed against the applicant. He has impugned order dated 21.4.11 issued by the divisional Engineer whereby an information has been given under RTI Act about the calculation of damage rent and an order dated 20.6.11 which has not been annexed to the OA.

3. In view of the fact that the damage rent has been assessed under Public Premises (Eviction of Unauthorized Occupants) Act, 1971 and it is trite, axiomatic and settled law that this Tribunal does not have jurisdiction

to enter into any dispute arising out of any assessment made under P.P. Act, the OA is dismissed due to lack of jurisdiction with liberty to the applicant to challenge the proceedings before the appropriate forum and in accordance with law or to prefer a representation to the appropriate authorities in regard to his grievance.

4. No order is passed as to costs.

B
(BIDISHA BANERJEE)

MEMBER (J)

in